

B

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 41/93 to O.A./27/93
~~Ex No.~~ O.A./27/93 to O.A./33/93 and
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishna : Admn. Member



1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

All are the Casual Labourers,

S.D.O.P.,

Nadiad.

.....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through
The Secretary,
Ministry of Telecommunication,
Sanchar Bhavan,
New Delhi.

2. Telecommunication District Manager,
Office of the Telecommunication,
District Manager,
Nadiad.

3. Sub Divisional Officer,
Office of the Sub Divisional Officer,
Telegraphs,
Nadiad.

....respondents

(Advocate : Mr. Akil Kureshi)

ORAL ORDER

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,
Vice Chairman



Mr.M.S.Trivedi, learned advocate for
the applicant.

Mr.Akil Kureshi, learned advocate for
the respondents.

Mr.Trivedi states that all the applicants have made representations on or about 5th January, '93. Even if some applicants have not made representations, they may now make it within a period of 2 weeks hereof. All the representations received, and , to be received, by the department may be treated as having been received within time. The representations may be considered and decided as expeditiously as possible. The decisions taken on the representations made by the applicants may be communicated to them in writing and in case of any decision to terminate

---4---

the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.



In view of this order passed in

M.A., The M.A. does not survive and stands disposed of accordingly.

Sd/-
(V.Radhakrishnan)
Member (A)

Sd/-
(N.B.Patel)
Vice Chairman

TRUE COPY

A. H. Patel
Section Officer
Central Administrative Tribunal,
Ahmedabad Bench.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. 07/13/93 of 199

Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken
and the case is fit for consignment to the Record Room (Decided).

Dated : 30/03/93

Counter-signed :

Signature
Section Officer/Court Officer

R.S. Christian
Sign. of the Dealing Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE 0A13193 OF #9

NAME OF THE PARTIES Shai A. N. Patel

VERSUS

U. of I. 808

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application	1 to 11
2.	Court order dtd. 12/03/93.	

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Submitted:

C.A.T./JUDICIAL SECTION.

Original Petition No:

OA) 13 193

of

1992

Miscellaneous Petition No:

of

Shri A. N. Patel

Petitioner(s)

Versus.

V. O. India & Ors.

Respondent(s).

This application has been submitted to the Tribunal by
Shri M. S. Bivedi.

Under Section 19 of the Administrative Tribunal Act, 1985.

It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules, 1985.

The Applications has been found in order and may be given to concerned for fixation of date ~~15 Apr item 2 (0, 4, 7(3), 7(5), 8213~~

The application has not been found in order for the reasons indicated in the check list. The applicant Advocate may be advised to rectify the same within 14 days/draft letter is placed below for signature. Order in OA/13/193 may be passed.

ASSTT:

S.O. (J):

D.R. (J):

KNP24492.

APR

13/4/92

ANNEXURE-I.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

APPLICANT(S) Shri A. N. Patel.

RESPONDENT(S) U.O. India & Ors.

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO
RESULT OF EXAMINATION.

1. Is the application competent ? yes
2. (A) Is the application in the prescribed form ? yes
- (B) Is the application in paper book form ? yes
- (C) Have prescribed number complete sets of the application been filed ? second per mv in four paper
3. Is the application in time ? yes
If not, by how many days is it beyond time ?
Has sufficient cause for not making the application in time stated ?
4. Has the document of authorisation/ Vakalat Namabees filed ? yes in Gujmathi
5. Is the application accompanied by D.D./I.P.O. for Rs.50/- ? Number of D.D./I.P.O. to be recorded. 100 801 - 897 991
6. Has the copy/copies of the order(s) against which the application is made, been filed ? yes
7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed ? A/I not filed
(b) Have the documents referred to in (a) above duly attested and numbered accordingly ? no
(c) Are the documents referred to in (a) above neatly typed in double space ? Very copies
8. Has the index of documents has been filed and has the paging been done properly ? Index not filed

PARTICULARS TO BE EXAMINED.

ENDORSEMENT TO BE RESULT OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application ? *Y*

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ? *M*

11. Are the application/duplicate copy/copies signed. ? *Y*

12. Are extra copies of the application with annexures filed ? *M*

(a) Identical with the Original. *Y*

(b) Defective. *M*

(c) Wanting in Annexures *M*

No. _____ Page Nos. _____ ?

(d) Distinctly Typed ? *M*

13. Have full size envelopes bearing full address of the respondents been filed ? *M*

14. Are the given addressed, the registered addressed ? *Y*

15. Do the names of the parties stated in the copies, tally with Name(s) those indicated in the application ? *M*

16. Are the translations certified to be true or supported by an affidavit affirming that they are true ? *M*

17. Are the facts for the cases mentioned under item No 6 of the application ? *M*

(a) Concise ? *M*

(b) Under Distinct heads ? *M*

(c) Numbered consecutively ? *M*

(d) Typed in double space on one side of the paper ? *new paper*

18. Have the particulars for interim order prayed for, stated with reasons ? *Y*

*(All
p/p M3)*

OA ST 497/92

162

11

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH AT AHMEDABAD.

ORIGINAL APPLICATION NO.

1131

OF 1992.

1993

Shri

A. N. Patel
CL SOOT

...

Applicant.

versus.

1. Union of India, through
The Secretary,
Ministry of Telecommunication,
Sanchar Bhavan,
New Delhi.

2. Telecommunication District
Manager, Office of the Telecommu-
nication District Manager,
Nadiad.

3. Sub Divisional Officer,
Office of the Sub Divisional
Officer, Telegraphs,
Nadiad.

...

Respondents.

1. PARTICULARS OF THE APPLICANT :

(A) Name of the applicant :

Arvin Singh

(B) Name of the father :

Navalsinh

(C) Designation & office :
in which employed :

CL
SOOT

4114
04/11/93
J

(D) Address for service : M.S. Trivedi, Advocate
of all notices : E/4, Shivani Apartment,
Behind Sahajanand college,
Ahmedabad - 380 015.

2. PARTICULARS OF THE RESPONDENTS :

xxx

As stated in the cause
title.

(3) Details of impugned
order :

Memo No. X-1 TPAy-92-93

Date 30-11-92

Passed by S. S. S.

Regarding termination of
services.

(4) JURISDICTION :

The applicant hereby submits that the subject
matter of this application is within the jurisdiction
of this Hon'ble bench.

(5) LIMITATION :

The applicant further declares that the application
is within the time limit prescribed U/s. 21
of the ~~Act~~ Administrative Tribunal Act.

(6) FACTS OF THE CASE :

The applicant humbly states that the applicant
is citizen of India and thus entitled for benefits
guaranteed by various provisions of Constitution of
India. The applicant further states that at present
the applicant is working as Casual Labour on muster
rolls in the office of the respondents.

: 3 :

6.2 The applicant further submits that he is working since last more than five years on the establishment of the respondents, on muster rolls. The applicant further states originally he was engaged in the Railway administration and he had worked under the Assistant Engineer, Railway Electrification Division Baroda in the year 1984 - 85.

6.3 The applicant further submits that thereafter he was engaged as casual labour in the telecommunication department. The applicant further submits that as mentioned hereinabove the applicant had worked under the Assistant Engineer, Railway Electrification Division, Baroda necessary muster roll certificate was also issued to the applicant by the Railway administration.

6.4 The applicant further states that vide letter dtd. 14.9.1992 D.E., (Admn) Telecommunication District Manager, Nadiad had informed the applicant first time after lapse of more than five years and asked the applicant to submit the original M/R certificate for the work done under R.E. Division with 10 days. Copy of the said letter dated 14.9.1992 is annexed herewith and marked as Annexure - 'A/1' to this application.

6.4 The applicant further states that as desired by Divisional Engineer, Telecommunication District

Manager, Nadiad vide his letter dated 14.9.1992 the applicant had submitted the original M.R. certificate issued by the Railway Administration to the applicant to the respondent for verification. Thereafter vide memo No.

dated notice was issued to the applicant by the respondents. Copy of the said notice is annexed herewith and marked as Annexure 'A/2' to this application.

6.5 The applicant further submits that he was very much shocked and surprised as and when he received the said notice. It was mentioned in the said notice that on verification of Muster Rolls by the office of the Telecom District Manager, it is observed that Muster Roll Certificate submitted by the ~~respondent~~^{applicant} is fabricated and false. It was further mentioned in the said notice that hence your engagement on muster roll, on the basis of such fraudulent documents shall be terminated after 30 days from the date of receipt of this notice. Moreover 10 days time was given to the applicant to make any representation or produce any documents, if the applicant desires.

6.6 The applicant further states that the said notice was received the next day by the applicant. The applicant repeats and reiterates what is stated hereinabove para ~~6~~^{6.5} that the

applicant was very much shocked and surprised when he received the notice from the respondents. It is pertinent to note that similar notices are issued by the respondents to other employees ~~who~~ alongwith the applicants. Moreover as the M.R. certificates were issued very long back so applicant had to collect the old papers and collect information from ~~other~~ sources. The applicant further submits that as it is very known to every one that there was disturbances all over the country since 6th December, 1992. Due to such disturbed unavoidable and unforeseen circumstances the applicant could not submit the representation or was not able to produce any documents within the time limit to the respondents.

6.7 The applicant further submits that as mentioned hereinabove similar notices were issued to other employees by the respondents and they have also to submit any representation within time limit. But all persons were working at different places in Nadiad. Therefore alongwith other employees the applicant had sent a telegram on 23.12.1992 to the respondent through his advocate and requested them to extend the time limit to submit the representation. Copy of the said telegram is annexed herewith and marked as Annexure 'A/3' to this application.

6.8 The applicant further states that immediately on the next the applicant had again repeated his request through his advocate and requested the respondents to extend the time limit specified in

the said notice. Copy of the said letter dated 24.12.1992 is annexed herewith and marked as Annexure 'A/4' to this application.

6.9 The applicant further submits that the notice issued by the respondents itself is illegal, arbitrary, pre-judged, prejudicial and malafide. ^{over} More the said notice is against the principles of natural justice. It is pertinent to note that simply on the basis of observation and merely on verification of the Muster Roll certificates it was concluded and decided by the respondents that the said certificates is fabricated and false. Neither any enquiry was made regarding its authenticity, validity by the respondent nor any opportunity was given to the applicant to prove its validity, it was judged by the respondents is fabricated and false. Moreover without making further enquiry it was decided by the respondents that the alleged muster roll certificate submitted by the applicant was fraudulent and therefore a ~~harg~~ ^{decision} like a blow from heaven on the applicant as taken by the respondents to terminate the services of the applicant after 30 days from the said notice.

6.10 The applicant repeats and reiterates what is stated hereinabove para 6.9 of the petition and submits that the said notice is illegal and requires to be quashed and set aside. Moreover as mentioned hereinabove that the decision taken by the respondents is pre-judge and prejudicial. Therefore the applicant had bonafide, valid and strong

apprehension that the respondents will not accept the request made by the applicant through his advocate vide telegram dated 23.12.1992 and dtd. 24.12.1992, to extend the time limit to submit representation or produce any documents. Thereafter the long loyal and lengthy, sure and spotless services of the applicant will come to end due to illegal, unjust action on the part of the respondents.

That no any other and further efficacious remedy left except to approach this Hon'ble Tribunal by this application for his grievances.

RELIEFS :

Looking to the facts and circumstances of the case the applicant therefore prays as under :

- (1) that the Hon'ble Tribunal be pleased to admit this application;
- (2) That this Hon'ble Tribunal be pleased to quash and set aside notice dtd. issued by the respondents;
- (3) any other and further relief that the Hon'ble Tribunal may deem fit may be given to the applicant;

8. INTERIM RELIEF :

The applicant prays for interim relief as under :

: 8 :

(1) Pending hearing and final disposal of this application the Hon'ble Tribunal be pleased to direct the respondent/its subordinates to extend the time limit ~~prescribed~~ to submit representation or produce the document by the applicant prescribed in the notice dtd. ^{during} and pendency and final disposal of this application further be pleased to direct to stay the operation/implementation of the said notice dtd. 30/11/92 issued by the respondents;

(2) Any other and further relief/s may kindly be passed in the interest of justice;

9. REMEDY EXHAUSTED :

The applicant further states that he has availed all the legal remedies available to him as per the existing rules and regulations.

10. MATTER NOT PENDING :

The applicant further declares that the subject matter of this application is not pending before any branches of the Tribunal and not pending before any judicial forum.

(3)

- 9 -

10. Details of I.P.O. 801-897991

Dt 31/12/92
Nadiad

11. Details of annexures. Separate index enclosed
herewith.

Dt. 30.12.92 -

Mr. A.N. Patel

Applicant.

Verification.

I A.N. Patel, adult, occupation service resident of Nadiad, do hereby verify and states that what is stated herein above are true and I have not suppressed any material facts.

Dt. 30.12.92.

M.S. Trivedi
(M.S. Trivedi)
Advocate.

Applicant. Used by Mr... M.S. Trivedi
Learned Advocate for Petitioners
with second set & 4 copies
copies copy served/not served to
other side

Dt 31/12/92 By Registrar C.A.T.O
A'bad Beach

(6)

Government Of India
Department Of Telecommunications
Office Of The Sub-Divisional Officer Telegraphs
Nadiad-387 001.

D2

Memo No: X-1/TRM/92-93

Did at Nadiad the 30.11.92.

11

NOTICE

On verification of Muster Rolls by the office of the Telecom District Manager Nadiad, it is observed that Muster Roll Certificate submitted by

Shri 13. R. Patel

Working as Telecom District Manager is fabricated & False. And hence your engagement on Muster Roll, On the basis of such fraudulent documents shall be terminated after 30 days from the Date of receipt of this NOTICE. If you desire to make any representation or produce any documents, you may do so within 10 Days, from the date of receipt of this NOTICE.

30/11/92
S.D.O.

SUB DIVISIONAL OFFICER TELEGRAPHHS
NADIAD-387 001.

To,

Shri 13. R. Patel

13. R. Patel SIT Government Of India

Department Of Telecommunications

1 Sub-Divisional Officer Telegraphs
Nadiad-387 001.

Copy to: Telecom District Manager, Nadiad.

NOTICE

D.T.O. Ahmedabad-N

ગુરુત્વાચાર વિભાગ
DEPARTMENT OF TELECOMMUNICATIONS
GU - TELEGRAM



54

A3

प्रથમ CHARGES G. Rs.	पै. P.	इસ્તાદ્વાર ઇનિયિયલ્સ	ભેજને કે બ્યોરે XMIN PARTICULARS				તારીખ-મોદ્દ 12
			સ્થાન. LN	સર્કિટ CCT	સમય TIME	ઇસ્તાદ્વાર ઇનિયિયલ્સ	
સેરા ક્રમાંક S.O.M.	ટાઇપિંગ સંદેશ નં. TMNL MSGE No	પ્રાધમિકતા PTY CLASS	ગંતવ્ય કોડ DESTINATION CODE	બિલ. સંકેત D.S.I.	Date-Stamp		
ZCZC							
ક્રમી CLASS	સમય TIME	ક્રમ નં. SL. No.	મૂલ તાર ઘર OFFICE OF ORIGIN	તારીખ DATE	સેવા અનુદેશ S.I.	શબ્દ WORDS	
D.T.O. Ahmedabad-N							

સર્વોચ્ચ પત્ર-અધ્યક્ષ કે પત્ર-અધ્યક્ષ पત્ર-ADDRESS	સેવા સંકેત SERV. IND.	નામ/NAME	54B. DIVISIONAL OFFICER			
	લાય/ADDRESS	TELEGRAPHIST, Kalyanwadi				નિરાસ/DISTRICT
	તાર ઘર TELEGRAPH OFFICE	ટેલિફોન TELEPHONE ટેલેક્સ નં. TELEX NUMBER	ફિન/PIN			

KINDLY REFER	YOUR	MEMO	NO.
TRM	72-13	NOTICES DATED	30-11-72
ON UNDER THE	INSTRUCTIONS OF	MY	
CLIENTS I	REQUEST YOU	TO	
EXTEND THE	TIME LIMIT	TO	
SUBJECIT REPRELENTATION	DELAY	DUET TO	
DISTURBANCES ALL OVER STATE	DETALLED		

ભેજને રાખો કા નામ
SENDER'S NAME (TO BE TELEGRAPHED)

તાર સે ન ભેજા જાએ NOT TO BE TELEGRAPHED

M. S. Trivedi, Advocate, Alscod

5 3 2 NNNN

કૃપયા ઇસ પત્રનું કે પંચ દી નાઈ શતો પર ડર્ચુંકત તાર ભેજો :
Please forward the above telegram subject to condition on reverse of this form.

ભેજને બાલે કે ઇસ્તાદ્વાર
SANDESH'S SIGNATURE

ઘણા
ADDRESS

ફોન
PHONE

CM
8
Mahesh S. Trivedi

M. A. LL.B.
(High Court) Advocate

Phone : O. 460065
R. 408570

L/39, Shivani Appartment,
Behind Sahjanand College,
Azad Society, Road,
AHMEDABAD-15.

BY R.F.A.D.

Dt. 24.12.1992

To,

1. The Sub Divisional Officer,
Telegrapha,
Kapodwanj.
2. The Sub Divisional Officer,
phones,
Nadiad.
3. The Sub Divisional Officer,
Telegrapha,
Nadiad.

Am
PLB

Sub : - FOUR MEMOS Nos. 1. EX-1-TRM-92-93,
dttd. 30.11.92

2. S-21-92-92 dttd. 11.12.92
3. T.RM/CU/EDW/92-93
dttd. 16.12.92 regarding
notices of termination
from services.

Respected,

I, undersigned M.B. Trivedi, Advocate under the
instructions of my clients and on behalf of my clients (as
per list enclosed herewith) would like to request you to
refer my telegram dated 23.12.92 on the subject cited above.

I would like to further inform you that wide your
abovereferred memos you had given 10 days time to submit
any representations or produce any documents within 10 days
from the date of receipt of the said memos.

I would like to state that said notices were

Sub. B. P. 1
8.11
elsewhere
(digitized)

* 2 *

received by my clients immediately after the next date or after two days from the date of issued of the said notices i.e. on 28.11.92 or 2.12.92, 12.12.92 or 13.12.92, 17.12.92 or 18.12.92 in respective cases.

I would like to inform you that my clients are working as casual labourers since 1984-85. Originally they were engaged in the railway administration and subsequently they were transferred to telecommunications Department. They had put-up atleast 5 to 7 years continuous services as casual labourers and they were granted temporary status too. Thus, they are now entitled/eligible for regularization and absorption in the service. Instead of that all of a sudden you had given them notices that on verification of master rolls by you it is observed that master roll certificates submitted by my clients are so-called false fabricated and fraudulent and, therefore, they are liable to be terminated after 30 days from the date of aboverefered notices.

I would like to draw your kind attention towards the facts that at present they are working a different places and more over they have to look into and verify

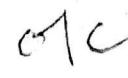
* 3 *

old papers available with them and which requires long and lengthy exercise. As you are aware of about the situation arisen from 6.12.92 in all over the country and in the said circumstances my clients were not able to collect the facts and submit the representations within within the time limit prescribed in the aboverefered notices.

I, therefore, request you to kindly extend the time limit to submit the representations to you by my clients and further request you to amend your aboverefered memos dated 30.12.92, 11.12.92 and 16.12.92 accordingly, in the interest of justice and to offer an opportunity to my clients to present their legal genuine and fair case before you for your kind consideration.

Thanking you,


(M.S. TRIVEDI)
Advocate.

C.C. to : 

1. Telecom District Manager, office of the T.D.M., Nadiad with a request to look into the matter and issue necessary instructions accordingly in the above cited subject.

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SR. NOS.	Name of the applicant	Place of at present working	Date of notice.
1.	N.N. Patel	Kheda	30.11.92
2.	D.S. Baria	Nadiad	30.11.92
3.	I.M. Baria	Lakor	30.11.92
4.	S.M. Baria	Kheda	30.11.92
5.	G.S. Patel	Thasra	30.11.92
6.	U.M. Patel	"	30.11.92
7.	A.B. Dayra	Kheda	30.11.92
8.	R.B. Patel	"	30.11.92
9.	M.B. Patel	Nadiad	30.11.92
10.	A.C. Patel	"	30.11.92
11.	R.B. Patel	Kheda	30.11.92
12.	P.G. Patel	Nadiad	30.11.92
13.	K.F. Patel	"	30.11.92
14.	B.C. Makdama	Lakor	30.11.92
15.	A.N. Patel	Thasra	30.11.92
16.	M.M. Patel	Nadiad	30.11.92
17.	A.M. Patel	Kheda	30.11.92
18.	B.M. Patel	Nadiad	30.11.92
19.	K.S. Tiwari	"	30.11.92
20.	R.B. Zala	Kepadwaj	11.12.92
21.	A.N. Patel	"	11.12.92
22.	K.N. Patel	Kothial	11.12.92
23.	B.M. Patel	Nadiad	16.12.92
24.	B.K. Baria	"	16.12.92
25.	M.M. Patel	"	16.12.92

बीमा नहीं NOT INSURED

फलांक 3117

लगाये गये टाक टिकटों का मूल्य Rs. 8 पैसे

Amount of Stamps affixed Rs. 8 P.

एक रजिस्ट्री प्राप्ति

Received & Registered..... L.A. प्राप्ति

पालेयालेका नाम

Addressed to 16/8/00 Teleg. 116

Madras

पालेयालेका के हस्ताक्षर
Signature of Receiving office

बीमा नहीं NOT INSURED

फलांक 3118

लगाये गये टाक टिकटों का मूल्य Rs. 8 पैसे

Amount of Stamps affixed Rs. 8 P.

एक रजिस्ट्री प्राप्ति

Received & Registered..... L.A. प्राप्ति

पालेयालेका नाम

Addressed to 16/8/00 Tel. com 116 Manager

O/o T.D.M

Madras

पालेयालेका के हस्ताक्षर
Signature of Receiving office

बीमा नहीं NOT INSURED

फलांक 3119

लगाये गये टाक टिकटों का मूल्य Rs. 8 पैसे

Amount of Stamps affixed Rs. 8 P.

एक रजिस्ट्री प्राप्ति

Received & Registered..... L.A. प्राप्ति

पालेयालेका नाम

Addressed to The Sub-Divisional Officer

Teleg. 116

Kh. Padwan

पालेयालेका के हस्ताक्षर
Signature of Receiving office

बीमा नहीं NOT INSURED

फलांक 3120

लगाये गये टाक टिकटों का मूल्य Rs. 8 P.

Amount of Stamps affixed Rs. 8 P.

एक रजिस्ट्री प्राप्ति

Received & Registered..... L.A. प्राप्ति

पालेयालेका नाम

Addressed to The Sub-Divisional Officer

16/8/00

Madras

पालेयालेका के हस्ताक्षर
Signature of Receiving office